

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-2892/2004

New Delhi this the 25th day of August, 2005.

Hon'ble Shri Shanker Raju, Member(J)

Manjit Singh,
S/o late Sh. Jodh Singh,
R/o 59-B, Ashoka Enclave,
Rohtak Road, Peera Garhi,
Delhi-87. **Applicant**
(through Sh. G.S. Chaman, Advocate)

Versus

1. Union of India through
Chairman, Railway Board,
Rail Bhavan, Rafi Ahmed Kidwai Marg,
New Delhi-1.
2. General Manager,
Northern Railway,
Baroda House, K.G. Marg,
New Delhi-1. **Respondents**
(through Sh. Saba Rahman, Advocate)

Order (Oral)

Heard the learned counsel for the parties.

2. In the present case, applicant seeks medical reimbursement to the tune of Rs. 95,977/- incurred on the treatment of his wife.
3. In the reply it is stated that the claim of the applicant has been sent to the Railway Board for necessary action and approval.
4. In this view of the matter, OA stands disposed of at this stage with a direction to the respondents to expedite the claim of the applicant and finalise it within two months from today. If the applicant is still aggrieved, it shall be open to him to revive the present O.A., if so advised.

S. Raju
(Shanker Raju)
Member(J)

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